

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:327
ANSWERED ON:07.07.2009
REDUCTION IN IMPORT DUTY ON SUGAR
Siricilla Shri Rajaiah

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has abolished the import duty of 60 per cent on raw and refined sugar;
- (b) if so, the details thereof; and
- (c) the extent to which this move is likely to affect the retail price of sugar?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a),(b)&(c): In order to augment domestic availability of sugar, the Central Government has permitted duty free import of raw sugar by sugar mills under Open General License (OGL) and duty free import of upto 1 million ton of white/refined sugar under OGL by designated agencies upto 01.08.2009 vide notification dated 17.04.2009. Further, the Government has also permitted sugar factories to import raw sugar under Advance Authorization Scheme upto 30.09.2009. The sugar processed from raw sugar imported under both streams is for sale in India to increase availability of sugar in the domestic market and is intended to keep sugar prices at a reasonable level.